## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA No.20/2018 IN CP (IB) No.36/Chd/CHD/2017 (Decided Matter)

In the matter of

Shivek Labs Limited Plot No.104, Industrial Area, Phase-I Chandigarh

..Corporate Applicant/ Debtor

Present:: Mr. Manish Jain and Ms. Divya Sharma, Advocates for the

applicant.

Mr. R.S.Bhatia, Advocate, for Financial Creditor (PNB)

Notice of CA No.20/2018 to the respondents for 07.02.2018. Mr.R.S.Bhatia, Advocate who is present accepts notice on behalf of the respondents. Mr. R.S.Bhatia, Advocate states that the Bank is proceeding against the guarantor with regard to the independent housing loan.

Reply to the application be filed at least two days before the date fixed with copy advance to the counsel opposite. No ground for interim stay.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

January 19, 2018